

**GOVERNMENT OF INDIA
TEXTILES
LOK SABHA**

UNSTARRED QUESTION NO:4821
ANSWERED ON:15.12.2016
Export of Cotton
Chavan Shri Harishchandra Deoram

Will the Minister of TEXTILES be pleased to state:

- (a) whether there is an inordinate delay in the announcement for exports even after the arrival of cotton crops in the market due to which the farmers are forced to sell their produce to middlemen at a price lower than minimum support price and the announcement for export is made after the middlemen have bought the crops;
- (b) if so, the reaction of the Government thereto;
- (c) the reasons for delay in taking the decision for export; and
- (d) the provisions made for announcing the export of cotton and the steps being taken for timely following of the same?

Answer

MINISTER OF TEXTILES
(SMT. SMRITI ZUBIN IRANI)

(a): No Madam. The export of Cotton at present is under Open General License. The Directorate General of Foreign Trade, Ministry of Commerce and Industry, being the facilitator for the Import and Export of Cotton, vide notification No. 102(RE-2013)/ 2009-14 dated 08.12.2014 has dispensed with the registration requirement for Export of Cotton. Further, the export incentives i.e., drawback of 1% is available for export of raw cotton falling under Tariff item 5201 vide Notification No. 110/2015 - CUSTOMS (N.T.) dated 16.11.2015 issued by Ministry of Finance, Govt. of India

(b) to (d): Does not arise in view of (a) above.
